

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 14th day of November, 2000.

CORAM :- Hon'ble Mr. Rafiq Uddin, Member- J.
Hon'ble Mr. S. Biswas, Member- A.

Orginal Application No. 1068 of 1997

R.K. Kushwaha, S/o Sri Hanuman Prasad
T. No. 230/ Yard, R/o 127/219, Saket Nagar,
Kanpur.

.....Applicant

Counsel for the applicant:- Sri S.K. Dwivedi

V E R S U S

1. Govt. of India, Ministry of Defence Ordinance Equipment Factory, Kanpur.
2. Addl. Director General, Arms Manufacturing Ordinance Factory, through Ministray of Defence Govt. of India, G.T. Road, Kanpur.
3. General Mamager, Ordnance Equipment Factory, Kanpur (O.E.F.C)

.....Respondents.

Counsel for the respondents:- Sri Amit Sthalaker

O R D E R (Oral)

(By Hon'ble Mr. Rafiq Uddin, J.M.)

The applicant R.K. Kushwaha, who was working as labour unskilled in the Ordnance Equipment Factory, Kanpur has been compulsorily retired from the service by way of punishment vide order dt. 7.09.1996 passed

by General Manager, Ordnance Equipment Factory, Kanpur disagree with the enquiry report forfeiting his pay and allowances from 23.01.95 to 11.02.1997.

2. We have heard parties counsel.

3. It has been pointed out by the learned counsel for the applicant that an appeal filed by the applicant against the punishment order on 20.05.97 before respondent No. 2 is still pending for disposal. Learned counsel for the applicant has submitted that direction may be issued to the Addl. Director General, Arms Manufacturing Ordnance Factory, Kanpur (respondent No. 2) to consider and dispose of his appeal by speaking order within time fixed by this Tribunal.

4. We accordingly disposed of this O.A by directing the respondent No. 2 to consider and dispose of the aforesaid appeal of the applicant pending before him by speaking order within a period of two months from the of communication of this order.

5. There will be no order as to costs.

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Member- A.

Ranigredm
Member- J.

/Anand/